

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Original Application No.1546 of 1999

Tuesday, this the 13th day of May,2003

Hon'ble Mr. Justice R.R.K.Trivedi, V.C.

Nitin Bhargava
S/o Late Dilip Kumar Bhargava,
Mother - Late Smt. Urmila Bhargava,
Group 'D' Allahabad.

Residential Address :
298 Badshahi - Mandi,
Allahabad. Applicant.

(By Advocate : Shri Rakesh Verma)

VERSUS

1. Union of India,
through Secretary,
Ministry of Communication
Dept. of Posts,
New Delhi.
2. The Chief Postmaster General,
U.P.Circle, Lucknow.
3. The Sr. Supdt. of Post Offices,
Allahabad Division - Allahabad. Respondents.

(By Advocate : Shri M.B.Singh)

ORDER (ORAL)

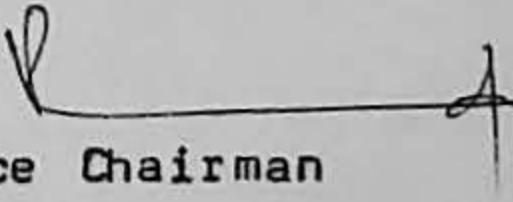
By Hon'ble Mr. Justice R.R.K.Trivedi, V.C. :

By this OA filed under Section 19 of A.T.Act, 1985,
the applicant has prayed for a direction to respondents to
give him appointment on compassionate ground as Postal Assistant
in Postal Department.

 Contd....2.

2. The facts of the case are that the father of the applicant late Shri Dilip Kumar was serving as Shorting Assistant in R.M.S. Allahabad. He died in harness and after his death appointment was given to mother of the applicant in Postal Department as Group 'D' employee. The mother of the applicant also died on 9.5.1995. The mother died leaving behind, only applicant as her dependent. Considering this aspect, by a reasoned order, the claim of the applicant has been rejected by Circle Relaxation Committee on the ground that (i) there are no liabilities ~~to be discharged~~ ^{available} and (ii) Sufficient means of livelihood ~~to self~~ due to terminal benefits and monthly income. The findings recorded by Committee ~~has~~ ^{not} been challenged.

3. In the circumstances, no good ground is made out for interference in this case. The OA is accordingly dismissed. No order as to costs.


Vice Chairman

RKM/